

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2454/2024 in CrI.A. No. 4011/2024

K. VIDHYA KUMAR

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR & ORS.

Respondent(s)

(FOR ADMISSION

IA No. 239663/2024 - APPLICATION FOR PERMISSION

IA No. 239661/2024 - INTERVENTION/IMPLEADMENT

IA No. 239631/2024 - RECALLING THE COURTS ORDER)

Date : 12-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Gopal Sankaranayanan, Sr. Adv.

Mr. Pranav Sachdeva, Adv.

Ms. Neha Rathi, AOR

Mr. Jatin Bhardwaj, Adv.

Mr. Shourya Dasgupta, Adv.

Ms. Kajal Giri, Adv.

For Respondent(s) :

Mr. Tushar Mehta, SG

Mr. Satya Darshi Sanjay, A.S.G.

Mr. Kanu Agrawal, Adv.

Mr. Zoheb Hussian, Adv.

Mr. Arkaj Kumar, Adv.

Mr. Merusagar Samantaray, Adv.

Ms. Sansriti Pathak, Adv.

Mr. Balaji Srinivas, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Mukul Rohatgi, Sr. Adv.

Mr. N R Elango, Sr. Adv.

Mr. Aditya Sondhi, Sr. Adv.

Dr. Ram Sankar, Adv.

Mr. Sameer Rohatgi, Adv.

Mr. N Bharanikumar, Adv.

Ms. Misha Rohatgi Mohta, Adv.

Mr. Nakul Mohta, Adv.

Mr. Bharat Monga, Adv.

Mr. Ayush Kyshap, Adv.  
Mr. Agileah Kumar, Adv.  
Ms. Anusha Nagarajan, Adv.  
Mrs. Harini Ramsankar, Adv.  
For M/S. Ram Sankar & Co, AOR

Mr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Chandra Uday Singh, Sr. Adv.  
Mr. Amit Anand Tiwari, Sr. A.A.G.  
Mr. Sabarish Subramanian, AOR  
Ms. Devyani Gupta, Adv.  
Mr. Vishnu Unnikrishnan, Adv.  
Mr. Tanvi Anand, Adv.  
Mr. Viddusshi Shandiyaa, Adv.  
Mr. Danish Saifi, Adv.  
Mr. Pranjal Mishra, Adv.  
Mr. Avinash Tripathi, Adv.  
Mr. Gourav Dahiya, Adv.

Mr. Balaji Srinivasan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The learned senior counsel representing the second respondent seeks time to take instructions from the second respondent. The learned Solicitor General appearing for the first respondent submits that this Court should specify on what aspect the learned senior counsel appearing for the second respondent is supposed to take instructions. As the learned senior counsel appearing for the second respondent is fully aware on what aspect he is supposed to take instructions, it is not necessary to record it.

To be listed on 4<sup>th</sup> March, 2025 at 3.30 p.m.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER